

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI


(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/515/IB/2017
NAME OF THE TRANSFEROR : C.V MADHUSUDHANAN
NAME OF THE TRANSFERRE : SUMMER INDIA TEXTILES MILLS PVT LTD
STATE BANK OF INDIA
UNDER SECTION : 7 RULE 4

S.No.	Name (in Capital)	Represented by	Signature
-------	-------------------	----------------	-----------

	C.V. Madhusudhanan in Person RP		
--	------------------------------------	--	--

MR. RAAGHAV ACHARY
For P.J. SRI GANESH

For Corporate Debtor

P.J. S. G. L.

ORDER

RP in person present. Counsel for General Manager Viz., Mr. S.S. Prabakaran present and has given an undertaking that in case the Auditor appointed by the RP visits the Registered Office of the Corporate Debtor, he will be allowed to inspect the physical record and 'e' record data maintained by the Corporate Debtor. Counsel for Respondent is also directed to file reply. Matter is posted for arguments.

The RP has submitted that CoC has also decided to appoint security guards for the purpose of protection of the assets of the Corporate Debtor. The RP further submitted that 19 guards have been appointed in order to protect the property of the Corporate Debtor in addition to the guards who are already engaged by the Corporate Debtor. The Counsel for the Respondent is also directed to seek instructions in relation to the resolution that came to be passed by the CoC in its 3rd meeting that pertains to the replacement of guards appointed by the Corporate Debtor. Counsel for Respondent is directed to seek instructions on this issue within one week and to inform the RP accordingly. Put up on **07.02.2018 at 10.30 A.M.**

-sdr
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)